

*[English]***Group Housing Societies**

755. SHRI N. DENNIS : Will the PRIME MINISTER be pleased to state :

(a) whether DDA had served notices to some Group Housing Societies for involvement in illegal and unauthorised construction;

(b) if so, the details thereof and the time limit given to get all the unauthorised constructions removed;

(c) whether the residents in Group Housing Societies have demolished the unauthorised construction;

(d) if not, the reasons therefor;

(e) the action proposed to be taken against the officials of DDA who have not taken prompt action to demolish such unauthorised construction; and

(f) the time by which unauthorised constructions in Group Housing Societies are to be removed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) and (b). DDA has reported that 79 Cooperative Group Housing Societies have been booked under Sections 30(1) and 31A of Delhi Development Act for illegal and unauthorised construction. The societies have been served with show cause notices. After giving them reasonable opportunity of being heard under the quasi-judicial procedure, appropriate orders could be passed for demolition of unauthorised construction of their own, failing which action for sealing-cum-demolitions is to be undertaken by DDA. No time limit is specified under the Delhi Development Act for this.

(c) and (d). No such case has been reported. This is primarily due to lack of willingness of the residents to demolish their own (unauthorised) constructions.

(e) Cases, where demolition orders are passed, are sent to the concerned land protection zones for execution of the orders. Demolition operations are fixed keeping in view the priorities and are executed with the help of police force. There has been no occasion necessitating action against DDA

officials for lack of prompt action to demolish unauthorised constructions.

(f) Removal of unauthorised constructions in the multistoreyed buildings of group housing societies is continuous process and is constrained by various factors like availability of police force, Court orders, etc. As such, it is not possible to indicate any definite time frame within which all the unauthorised constructions in the Group Housing Societies could be removed.

**Railway Capital Restructuring Committee**

756. SHRI SANAT KUMAR MANDAL : Will the PRIME MINISTER be pleased to state :

(a) whether the Railway Capital Restructuring Committee (RCRC) has proposed writing off around Rs. 3,200 crores of unproductive capital over a 10-year period to relieve the Railways of the burden of perpetual dividend on unproductive capital;

(b) if so, the rationale behind this proposal mooted by the above Panel; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir. The Railway Capital Restructuring Committee (RCRC) has only indicated that it would be essential for Indian Railways (IR) to make a start to amortise past investments by Government as Capital-at-charge. The total amount to be amortised has not been spelt out.

(b) The main rationale is to limit the dividend liabilities in perpetuity on Indian Railways.

(c) No final decision has been taken.

*[Translation]***Railway Crossing**

757. SHRI RAJESH RAJAN PAPPU YADAV : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to construct a Railway overbridge at Katihar Railway crossing near Purnea junction falling under the North-Eastern Frontier Railway;